

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 217  
522/252/ND/2020**

**IN THE MATTER OF:  
Mukesh Kumar Gupta**

**...APPELLANT**

**Vs.**

**ROC Delhi and Haryana**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 03.03.2021  
(Virtual Hearing/Physical Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant**

**:Ms. Kamna Singh, Mr. Nikhil  
Kumar Verma, Advocates.**

**For the ROC**

**:Ms. Meetika, AROC.**

**For the Income Tax Department**

**:**

**ORDER**

Heard the submissions made by the counsel Ms. Kamna Singh and she has sought three days time to file appeal as she is newly engaged by her client in the matter. Therefore, let Vakalatnama be filed within the time prayed for. Serve notice on the Income Tax Department as well as Registrar of Companies within two week's time and post the matter to **01.04.2021**.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Anjula)